

## **Objectives of the Bureau of Legislative Studies**

The objects for which the Society is formed are:-

- (i) to promote and provide for legislative studies with special reference to comparative studies in Rules of Procedure and Conduct of Business of various legislatures in the country, their practices and procedures in various aspects;
- (ii) to undertake and facilitate research / study on matters relating to conventions and practices, parliamentary procedure, legislative drafting, trends in judicial interpretations and allied matters;
- (iii) to organize orientation programmes, workshops, training programmes, conferences, lectures, seminars, study tours, cultural programmes and set up study groups on matters of public interest;
- (iv) to set up a legislative research and reference service for the benefit of the Members of the Legislatures;
- (v) to undertake and provide for the publication of journals, research papers, books and brochures with a view to disseminate information that furthers the objects of the Bureau;
- (vi) to establish and maintain library and information services to facilitate the study of legislative subjects and spread information in regard thereto;
- (vii) to co-operate with approved institutions and bodies for the purposes of helping the cause of study and research in the fields of legislative practices and procedure;
- (viii) to organize cultural programmes or functions to celebrate events of religious, social and national importance that further the spirit of communal harmony, social awareness and national integration;
- (ix) to issue appeals and applications for money and funds in furtherance of the said objects and to accept gifts, donations and subscriptions of cash and securities and of any property either movable or immovable;
- (x) to invest and deal with funds and moneys of the Society;
- (xi) to acquire, purchase or otherwise own or take on lease or hire temporarily or permanently, any movable of

immovable property necessary or convenient for the furtherance of the objects of Society;

- (xii) to sell, mortgage, lease, exchange and otherwise transfer or dispose of all or any property, movable or immovable of the society for the furtherance of the objects of the Society;
- (xiii) to construct, maintain, alter, improve or develop any buildings or works necessary or convenient for the purposes of the Society;
- (xiv) to undertake and accept the management of any endowment or trust fund or donation;
- (xv) to establish a pension/provident fund for the benefit of the employees of the society; and
- (xvi) to do all such other lawful things as are conducive or incidental to the attainment of the above objects and furthering the growth of the Bureau.